

आयकर अपीलीय अधिकरण  
मुंबई पीठ " ई ", मुंबई पीठ

श्री विकास अवस्थी. न्यायिक सदस्य एवं  
श्री गगन गोयल, लेखाकार सदस्य के समक्ष  
IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH " E ", MUMBAI

BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER &  
SHRI GAGAN GOYAL, ACCOUNTANT MEMBER

आअसं. 1740/मुं/ 2020 (नि.व. 2014-15)

ITA NO. 1740/MUM/2020(A.Y.2014-15)

आअसं. 1741/मुं/ 2020 (नि.व. 2016-17)

ITA NO. 1741/MUM/2020(A.Y.2016-17)

Thyssenkrupp Industrial Solutions (India)  
Private Limited.

Uhde House, L.B.S. Marg,  
Vikhroli (West), Mumbai – 400 083

PAN:AAACU-1416-H

..... अपीलार्थी /Appellant

बनाम Vs.

The Deputy Commissioner of Income Tax  
Range 15(3)(1),Room No.451, 4<sup>th</sup> Floor,  
Aaykar Bhavan, M.K.Road,

Mumbai – 400 020

..... प्रतिवादी/Respondent

अपीलार्थी द्वारा/ Appellant by : Shri H.Jamshedji

प्रतिवादी द्वारा/Respondent by : Smt. Esther Ninghauvung Hanghal

सुनवाई की तिथि/ Date of hearing : 12/01/2023

घोषणा की तिथि/ Date of pronouncement : 12/01/2023

**आदेश/ ORDER**

**PER VIKAS AWASTHY, JM:**

These two appeals by the assessee are directed against the orders of Commissioner of Income Tax(Appeals)-24, Mumbai [ in short 'the 'CIT(A)'] for the assessment year 2014-15 and 2016-17, respectively. Both the impugned orders are of even date i.e. 28/02/2020.

2. Shri H.Jamshedji appearing on behalf of the assessee stated that the assessee wishes to withdraw both these appeals. The Id. Authorized Representative for the assessee furnishes letter dated 11/01/2023 in this regard.

3. The relevant contents of the aforesaid letter received from office of the Chartered Accountants are reproduced herein below:

***“Assessment Years 2014-2015 and 2016-17  
I.T.A Nos. 1740/Mum/2020 and 1741/Mum/2020***

*This is with reference to the hearing of the above mentioned appeal matters, which have been fixed for hearing before the Hon'ble Members constituting 'E' Bench, Mumbai, on January 12,2023.*

*In this connection we have to inform the Bench that our clients are no longer aggrieved in the matter, and request permission to withdraw the said appeals filed.*

*We request your Honour to please place this letter before the Hon'ble Members constituting 'E' Bench, Mumbai, with a request to allow our clients to withdraw the said two appeals filed, and oblige.”*

4. Smt. Esther Ninghauvung Hanghal representing the Department stated that the Revenue has no objection on withdrawal of appeals by the assessee.

5. In view of the aforesaid request made on behalf of the assessee, assessee's appeal for assessment year 2014-15 and 2016-17 are dismissed as withdrawn.

Order pronounced in the open court on Thursday the 12<sup>th</sup> day of January, 2023.

Sd/-

( GAGAN GOYAL )

लेखाकार सदस्य/ACCOUNTANT MEMBER

मुंबई/ Mumbai, दिनांक/Dated 12/01/2023

Vm, Sr. PS(O/S)

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER

**प्रतिलिपि अग्रेषितCopy of the Order forwarded to :**

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT, Mumbai
6. गार्ड फाइल/Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar), ITAT, Mumbai